



P A N A J I.

NO: DSC/HC-COVID-19/529/2020/3736

Dated : 1<sup>st</sup> June, 2020.

11 Jyaistha, SAKA-1942.

### C I R C U L A R

In continuation of the earlier Circular dated 18/05/2020 and as per the directions of the Hon'ble High Court in the recent Circular dated 04/05/2020, the Courts in North Goa District shall undertake only remand work and extremely urgent matters including Anticipatory Bail applications, Bail applications, injunctions, stay, etc. between 11.00 a.m. and 1.00 p.m. from 2<sup>nd</sup> June, 2020 until further orders, on all working days with minimum staff members, i.e. one Clerk and one Peon only.

For registration, the Superintendent/Head Clerk together with one Clerk and one Peon shall attend the Office on all working days, from 2<sup>nd</sup> June, 2020 until further orders, between 11.00 a.m. to 1.00 p.m.

The following arrangement is made for the Judicial Officers who work in the District Courts and all Taluka Courts in the North Goa District from 2<sup>nd</sup> June, 2020 till 6<sup>th</sup> June, 2020.

1. At the District Courts at Panaji, Mapusa and Ponda, the following Judicial Officers shall attend remand work at the District level and **utmost urgent cases**, if any, between 11.00 a.m. to 1.00 p.m. on the respective dates:

2 <sup>nd</sup> June, 2020	- Ms. Sherin G. Paul
3 <sup>rd</sup> June, 2020	- Ms. Bela N. Naik
4 <sup>th</sup> & 5 <sup>th</sup> June, 2020	- Ms. Kshama M. Joshi
6 <sup>th</sup> June, 2020	- Ms. Pooja C. Kavlekar

2. At the Civil & Criminal Court, Panaji, the following Judicial Officers shall attend all urgent and regular remand work and **utmost urgent cases**, if any, between 11.00 a.m. to 1.00 p.m., on the respective dates:

2 <sup>nd</sup> & 5 <sup>th</sup> June, 2020	- Ms. Artikumari N. Naik
3 <sup>rd</sup> & 6 <sup>th</sup> June, 2020	- Smt. Ashwini Khandolkar
4 <sup>th</sup> June, 2020	- Shri. Jude Torex Sequeira.

However, regular remand work should be attended on 7<sup>th</sup> June, 2020 by the regular remand Judge.

3. At the Civil & Criminal Court, Mapusa, the following Judicial Officers shall attend all urgent and regular remand work and **utmost urgent cases**, if any, between 11.00 a.m. to 1.00 p.m. on the respective dates:

2<sup>nd</sup> June, 2020 - Shri Carlo Rohin  
Santana Da Silva

3<sup>rd</sup> June, 2020 - Smt. Sarika N.  
Faldessai

4<sup>th</sup> June, 2020 - Smt. Shatashri S.  
Sinai Kudchadkar

5<sup>th</sup> June, 2020 - Ms. Teisy  
Mascarenhas

6<sup>th</sup> June, 2020 - Ms. Anusha D.  
Kaisukar

However, regular remand work should be attended on 7<sup>th</sup> June, 2020 by the regular remand Judge.

4. At the Civil & Criminal Court, Ponda, the following Judicial Officers shall attend all urgent and regular remand work and **utmost urgent cases**, if any, between 11.00 a.m. to 1.00 p.m. on the respective dates:

2<sup>nd</sup>, 4<sup>th</sup> & 6<sup>th</sup> June, 2020 - Shri Anil Scaria

3<sup>rd</sup> & 5<sup>th</sup> June, 2020 - Ms. Puja Sardesai

However, regular remand work should be attended on 7<sup>th</sup> June, 2020 by the regular remand Judge.

5. At the Civil & Criminal Court, Bicholim, the following Judicial Officers shall attend all urgent and regular remand work and **utmost urgent cases**, if any, between 11.00 a.m. to 1.00 p.m. on the respective dates:

2<sup>nd</sup>, 4<sup>th</sup> & 6<sup>th</sup> June, 2020 - Ms. Kalpana V.  
Gavas

3<sup>rd</sup> & 5<sup>th</sup> June, 2020 - Ms. Suman C. Gad

However, regular remand work should be attended on 7<sup>th</sup> June, 2020 by the regular remand Judge.

6. At Civil Courts in Pernem and Valpoi, Judicial Officers shall attend remand work on all working days, holidays and Sundays.

7. The Judicial Officers nominated on respective dates for remand and urgent work shall be considered as remand Judges for the whole day allotted to them.



Only one clerk and one Peon of the above Judicial Officers shall attend the Court for the above period.

**Note: Further assignment for Judicial Officers, if any, will be issued on 06/06/2020.**

In case of urgency and on instructions of the Principal District Judge, the Judicial Officers and concerned staff shall attend the Office, as and when directed, and also shall be available on phone calls as and when any communication is made to them telephonically. In case any duty is assigned to the Judges and/or staff members, he/she shall discharge the same without fail. Breach of these directions may attract stern disciplinary action against them and also their period of absence will be considered as leave period.

8. Only on Tuesday i.e. 2<sup>nd</sup> June, 2020, the Bench Clerk/Incharge of each Court working in North Goa shall attend the Office at 11.00 a.m. in order to upload the future dates from 2<sup>nd</sup> June till 6<sup>th</sup> June, 2020 excluding holidays and Sundays.
9. The concerned Judicial Officers are directed to instruct Bench Clerks/incharge to upload/give dates of the matters of their respective Courts in the following manner:
  - a. All Civil matters which are below five years old and where there is no urgency shall be posted in

June, 2020 and all Criminal matters where there is no urgency shall be posted from 8<sup>th</sup> June, 2020 onwards.

- b. All matters which are above five years old; matters wherein there are directions; and custody matters shall be posted from 15<sup>th</sup> June, 2020 onwards by taking precaution that the oldest matter shall be kept commencing from the week of 8<sup>th</sup> June, 2020.
- c. The matters which are kept for orders, judgments, final hearings and the matters which are at the fag end, shall be posted from 8<sup>th</sup> June, 2020 onwards.
- d. After uploading the dates in CIS System, as directed above, the Administrative Judge of each Taluka Court shall intimate about it to the concerned Advocates Association and one notice to that effect shall be pasted outside Court premises.
- e. All the Litigants, Public and Advocates shall be informed that they should avoid visiting the Court Complexes unless necessary and shall adhere to the guidelines issued by the Health Ministry while they visit the Courts.

- f. The guidelines of the Hon'ble Supreme Court of India in respect of JCWL, CoCP, JJB, etc. in Suo Moto Writ Petition (Civil) No. 04 of 2020 shall be followed scrupulously.
- g. Advocates and Litigants shall produce their identity proofs at their entry point of the Court Complex/building and record their names in the register maintained at the entry point.
- h. No person shall be permitted to enter the premises of Courts without wearing a mask.
- i. Advocates and litigants shall maintain necessary social distancing during the transaction of the Court business and while accessing any section of Court.
- j. Anyone showing signs or symptoms of COVID-19, after his/her apparent screening, shall not be allowed to enter or remain in the Court rooms/offices.
- k. All mediation matters, pre-litigation matters, Lok Adalats, camps under the Scheme of NALSA shall be adjourned/postponed and the same shall be fixed after 8<sup>th</sup> June, 2020, as per the the convenience and instructions of the Chairperson of Taluka Legal Services

Committee. The Mediators shall be intimated accordingly.

- I. The Secretary, DLSA shall co-ordinate with the Taluka Chairpersons, Mediators and upload such dates on the website of the District Court, North Goa.

  
01/06/2020

**( IRSHAD AGHA )**

Principal District & Sessions Judge,  
North Goa, Panaji.

Copy to:

1. The Registrar General, High Court of Bombay, Appellate Side, Mumbai.
2. The Registrar (Inspection-I), High Court of Bombay, Appellate Side, Mumbai.
3. The Registrar (Adm.) High Court of Bombay at Goa, Panaji.
4. The Principal District and Sessions Judge, South Goa, Margao.
5. The Superintendent of Police, North Goa, Panaji, with a request to circulate the above Circular dated 15/04/2020 to the concerned Police Stations.
6. The Collector, North Goa, Panaji.